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ANIL KUMAR ARYA

ADVOCATE

High Court, Calcutta. OA-141/2025/EZ

Residence & Chember:-

48/1, Hari Mohan Dutta Road,

Dum Dum, Kolkata-700028,

Mob: 09331223109

Dated : 25/06/2025

To

1. The Secretary,
The Fishery Department
Govt. of West Bengal

2. The Chairman,
Pollution Control Board,
Govt. of West Bengal

3. The Hon'ble Chairperson,
National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi-110001,

✓ 4. The Hon'ble Judicial Member
National Green Tribunal
HFXC + VR5, Village-Kadampukur,
New Town, Kolkata-700161,
West Bengal

5. The B.L. & L.R.O.
Rajarhat
Kolkata-

6. The S.D. & L.R.O.
Rajarhat
Kolkata-

7. The District Magistrate,
North 24 Parganas

8. The Chairman
Bidhan Nagar Municipal Corporation
Poura Bhavan, Bidhannagar,
FD-415, Salt Lake, Sector-III
Kolkata-700106

9. The Borough Chairman
Bidhan Nagar Municipal Corporation
Borough No.1, Ward No. 4,
P.O. R-Gopalpur, P.S. Narayanpur,
Kolkata-700136

Sir,

Subject :- Complain against Susanta Dey and Sumanta Dey and Sunita Mondal are son and daughter of Soumen Nath Dey who are starting to filling up the pond since last one year at Dag No. 2242 J.N. No. 2, Mouza- Gopalpur, Block Rajarhat, P.S. Narayanpur, Dist. North 24 Parganas.

NGT, EZB, KOLKATA

Receipt No. NA/16/2025/KOI/275

Date 20/06/2025

ANIL KUMAR ARYA
ADVOCATE
High Court, Calcutta.

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Under instruction from and on behalf of my client Sri Goutam Majumder, at Kali Park, Udyachal, P.O. Rajarhat Gopalpur, P.S. Narayanpur, Kolkata- 700136, do here by represent you as follows:-

That Susanta Dey and Sumanta Dey are residing at Tarak Baral Lane, Udyachal, P.O. Rajarhat Gopalpur, P.S. Narayanpur, Kolkata- 700136, and their man and agent are illegally started to construction over the above mentioned property after filling the water body without obtaining any sanctioned plan or and without obtaining the consent from the concerned authority since last one year and the said land was recorded as Pond (Pukur) as per the record of B.L. & L.R.O. Office and also made construction by encroaching 6' fit wide road over the said pond illegally and unlawfully.

That my client several time intimated to your good self office about such illegal acts and activities of the wrong doer who was totally damaged the pollution control layer and also destroyed the O2 Co2 balance in the environment and this water body(pond) is absolutely necessary for greenery and supply of water for massive Brock out of fire of the locality.

All the act and activity of wrong doers amongst to violation and in contravention of the section 11 to 17 Inland fishery Act and violation of Water Act, Environment Act and Section 4(a), 4(b), 4(c) of Land Reform Act 1955.

My client approached all the local bodies since last one years but no effective steps or safety maser has been taken by the concerned authority to protect my client Fundamental Rights and other legal right granted and protected under Article 21 of Constitution of India and State Govt. being the Guarantor and protector and preserver of the fundamental rights of any individuals.

I on behalf my client advise you to restrain the illegal filling of the water body(pond) by the Susanta Dey and Sumanta Dey and Sunita Mondal at Dag No. 2242 J.N. No. 2, Mouza- Gopalpur, Block Rajarhat, P.S. Narayanpur, Dist. North 24 Parganas. Under ward no, under Rajarhat Gopalpure. Within fifteen days from the date of receipt of this legal notice other wise my client shall have no other option to take appropriate steps against you before the competent court of law.

Thanking You.

Yours faithfully

